

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/s METKORE ALLOYS & INDUSTRIES LIMITED**

1.	NAME OF CORPORATE DEBTOR	M/s METKORE ALLOYS & INDUSTRIES LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	23/03/2006
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED	Companies Act 1956, ROC-Vijayawada
4.	CORPORATE IDENTITY NUMBER	CIN : L27101AP2006PLC049591
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Plot No. 18, Sagar Society, Street No.1 Road No. 2, Banjara Hills, Hyderabad, Telangana, 500034
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	23/12/2020
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	24/12/2020 (The order has been placed at the website i.e www.nclt.gov.in , on 13.01.2021)
8.	NAME AND THE REGISTRATION NUMBER OF INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Sisir Kumar Appikatla IBBI/IPA-001/IP-P00751/2017-2018/11283
9.	ADDRESS, E-MAIL & TELEPHONE NUMBER OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	106, First Floor, Bharat Towers, 5th Lane, Dwarakanagar, Visakhapatnam, Andhra Pradesh, 530016 Email: sisir_appi@yahoo.co.in Ph: 9848186072
10.	ADDRESS, E-MAIL & TELEPHONE NUMBER TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	106, First Floor, Bharat Towers, 5th Lane, Dwarakanagar, Visakhapatnam, Andhra Pradesh, 530016 Email metkoreliquidation@gmail.com & sisir_appi@yahoo.co.in Ph: 9666829111
11.	LAST DATE FOR SUBMISSION OF CLAIMS	12/02/2021 (30 days from the date of placing the order at www.nclt.gov.in)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad Bench, has ordered the commencement of liquidation of the M/s METKORE ALLOYS & INDUSTRIES LIMITED on 24th December 2020.

The stakeholders of M/s METKORE ALLOYS & INDUSTRIES LIMITED are hereby called upon to submit a proof of their claims, on or before 12th February 2021, to the liquidator at the address mentioned against item 10.



The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Sisir Kumar Appikatla

IBBI/IPA-001/IP-P00751/2017-2018/11283

M/s METKORE ALLOYS & INDUSTRIES LIMITED

Date: 16/01/2021

Place: Visakhapatnam

